

(b) imposition of penalty for non-payment of tax;

(c) attachment of monies due to the defaulter; and

(d) attachment and sale of movable/immovable properties.

Administratively, the Income-tax Officers have been asked to pay special attention to the collection/reduction of Income-tax arrears. The progress of collection/reduction in bigger cases is also watched by the senior officers of the Department.

(c) and (d). There is no definite information about such business houses. However, if the Hon'ble Member desires information about the income-tax arrears recovered from any particular business houses, the same will be collected and furnished.

(e) The number of persons from whom tax arrears are due is very large and the required information is not readily available. Its collection will involve considerable time and labour. If the Hon'ble Member desires information about any particular assesseses, the same will be collected and furnished.

कच्चे काजू के आयात के लिये तंजानिया के साथ करार

3403. श्री भानु कुमार शास्त्री : क्या वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विदेश मंत्री की तंजानिया की यात्रा के दौरान कच्चे काजू के आयात के लिये कोई करार किया गया था; और

(ख) यदि हां, तो इस वर्ष कितनी मात्रा में काजू का आयात किया गया ?

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री आरिफ बेग) : (क) तथा (ख). विदेश

मंत्री की तंजानिया की यात्रा के दौरान कच्चे काजू के आयात के लिये कोई औपचारिक करार नहीं किया गया था। फिर भी ग्राम मतैक्य यह था कि कच्चे काजू का निर्यात योग्य अधिशेष उपलब्ध होने पर और यदि भारत वेटिड इंडैक्स फार्मूला के आधार पर निर्धारित प्रतिस्पर्द्धात्मक कीमत अदा करे, तो तंजानिया कच्चे काजू के अपने निर्यात में भारत को प्राथमिकता देगा।

Labour Trouble in Indian Airlines.

3404. SHRI M. KALYANA-SUNDARAM:

SHRI RAJKESHAR SINGH:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Indian Airlines has been in the grip of labour trouble for the last few months; and

(b) if so, what are the main reasons that have led to these troubles and what measures were/are being taken to settle the dispute?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) and (b). During the months of September and October 1977, there were sporadic work stop-pages, lightening strikes, sit-in strikes and work to rule including acts tantamounting to 'strike' under the Industrial Disputes Act, 1947, by some sections of workmen.

The main reasons were demand for:

(i) Payment of 20 per cent bonus on ex-gratia basis;

(ii) Withdrawal of suspension orders against two technicians;

(iii) Suspension of Senior Security Officer who had caught a peon with certain catering items of the Corporation, on the alleged ground that the peon was assaulted;

(iv) certain changes regarding time-off in lieu of overtime; addi-